SHRI N. KANUNGO: Hard to anticipate.

SHRI KISHEN CHAND: Is the Minister aware that large quantities of Virginia tobacco are lying with producers in Andhra Pradesh and that efforts are being made by the Government of India to export that tobacco and when that is the situation, why are we permitting imports?

SHRI N. KANUNGO: There are different qualities but these qualities are inferior to the ones imported.

श्री राम सहाय : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि गवर्नमेंट की यह नीति नहीं है कि तम्बाकू का कम से कम इस्तेमाल किया जाये ?

श्री एन० कानूनगो : हां, उसी लिये तो जितनी जरूरत होती है उससे कमती इस्तेमाल करना चाहिये।

श्री कण बिहारी शर्मा : क्या यह बात सही नहीं है कि गवर्नमेंट तम्बाकू के प्रोडेक्शन को डिसकरेज करती है ?

श्री एन० कानूनगो : जी नहीं, इंकरेज करती है।

AMNESTY IN NAGA AREAS

*403. SHRI P. C. BHANJ DEO: Will the PRIME MINISTER be pleased to state whether any extension of the period of amnesty in the Naga areas has been sanctioned by Government?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): Yes, Sir, the period of amnesty has been extended.

SHRI P. C. BHANJ DEO: May I know since the extension of the period of amnesty how many hostile Nagas have surrendered and how many more are estimated to be still free?

SHRIMATI LAKSHMI MEN ON: 87 hostiles have surrendered till the 5th December 1957.

SHRI P. C. BHANJ DEO: May I know what action Government propose to take against those hostile Nagas who have not yet responded to the offer of the Prime Minister of 25th September?

SHRI JAWAHAKLAL NEHRU: That will be considered when the period given to them for surrender has lapsed and in the light of the circumstances then prevailing.

SHRI V. K. DHAGE: The question was how many still are rebelling?

MR. CHAIRMAN: He says that the period of amnesty has not yet expired. We have to wait till the amnesty expires and then consider the question of those who have not surrendered.

SHRI H. D. RAJAH: Is there any truth in the statement that Mr. Phizo, the Naga rebel leader, is in touch with Mr. Subhas Chandra Bose?

SHRI JAWAHARLAL NEHRU: I think Mr. Phizo is still in the land of the living.

SHRI H. D. RAJAH: But this statement was made by the Prime Minister himself.

PLANNING COMMISSION'S PANEL ON HOUSING SCHEMES

- *406. SHRI AMOLAKH CHAND (ON BEHALF OF MOULANA M. FARUQI): Will the Minister of PLANNING be pleased to state:
- (a) whether the Planning Commission has set up a panel to examine the Housing Schemes of Government; and
- (b) if so, whether the panel has started its work?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) A Panel on Housing was set up in August 1955, with the object of reviewing the progress made in the implementation of the housing schemes included in the First Five Year Plan and of considering further steps in connection with the Second Five Year Plan. The Resolution setting up the Panel is placed on the Table of the House. [See Appendix XIX, Annexure No. 50.]

Oral Answers

(b) Three meetings of the Panel i have so far been held. The recommendations made by the Panel have been utilised in deciding public housing policy in the Second Plan.

SHRI AMOLAKH CHAND: May I know whether the State schemes are also examined by this Panel?

SHRI S. N. MISHRA: Certainly, when we are discussing the State Plans from year to year, all these schemes come up for consideration.

SHRI KISHEN CHAND: Is the Minister aware that the Minister for Housing submitted a plan for rural housing some time back in this House. May I know from the hon. Minister whether the Planning Commission has examined that scheme submitted by the Minister for Hous-'ing?

SHRI S. N. MISHRA: I would like him to refer to the question that was put by the hon. Member Shri Amo-lakh Chand. He asked about the Panel. The Panel is an advisory body. The schemes from the State Governments come up for consideration of the Planning Commission as a whole. It is in regard to the scheme submitted by the Ministry o:: Housing here. This Panel has not much to do so far as these concrete schemes are concerned. This is Dnly an advisory Panel.

SHRI K. C. REDDY: In respect of that question, may I say, that the Rural Housing scheme which has been submitted to this House has been

duly examined by the Planning Commission and it has been considered in the Cabinet and it has been decided there.

to Questions

LOAN AND SUBSIDY ALLOCATED UNDER THE SLUM CLEARANCE SCHEME

*407. SHRI AMOLAKH "CHAND (ON BEHALF OF MOULANA M. FARUQI): Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state the amount of (i) loan and (ii) subsidy allocated to each of the States and Union Territories under the Slum Clearance Scheme during the year 1957-58?

THE DEPUTY MINISTER OF WORKS. HOUSING AND SUPPLY (SHRI ANIL K. CHAND A): A statement giving the required information is placed on the Table of the Sabha.

State

STATE	MENT		
	Allocation	for	the
and of	11000 105°	7 59	

year 1957-58 (Rs. in lakhs)

Andhra Pradesh	6.75
Assam	0.75
Bihar	3.75
Bombay	27.00
Jammu and Kashmir	0.75
Kerala	4.20
Madhya Pradesh	3.00
Madras	15.00
Mysore	8.25
Panjab	0.30
Orissa .	0.75
Rajasthan	2.50
	12.00
Uttar Pradesh West Bengal	15.00
=	100.00
Union Territory	
Himachal Pradesh (iii	3 00

Tripura 1.17

4.17

No allocation has been made so far to any other Union Territory.

[&]quot;These allocations include provision for subsidy also which is not likely to exceed 10 per cent, of the total assistance for this Scheme for 1957-58.